

**COURT-II****IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)****Appeal No. 284 of 2015 & IA Nos. 68 of 2016 & IA No.1031 of 2017  
Appeal No. 288 of 2015 & IA No. 69 of 2016 & IA No.1032 of 2017****Dated: 15<sup>th</sup> December, 2017****Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member  
Hon'ble Mr. S.D. Dubey, Technical Member****Appeal No. 284 of 2015 & IA No.1031 of 2017****In the matter of:****Indraprastha Power Generation Co. Ltd. ... Appellant(s)  
Versus  
Delhi Electricity Regulatory Commission & Ors. ... Respondent(s)****Counsel for the Appellant (s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadri  
Ms. Parichita Chowdhury****Counsel for the Respondent(s) : Mr. Dhananya Baijal  
Mr. Nikhil Nayyar for R.1  
  
Mr. Rahul Kinra  
Mr. Ashutosh K. Srivastava for BRPL,  
BYPL & TPDDL****ORDER**

In the IA No. 1031 of 2017 (Application for delay in filing reply), learned counsel appearing for Respondent No.1 has filed the reply on behalf of Delhi Electricity Regulatory Commission. In the reply submissions made by the counsel for Respondent No.1, sufficient cause shown for the delay in filing the reply.

The submissions, made by the learned counsel, Mr. Dhananjaya Baijal, appearing for the Respondent No.1 in the *IA No. 1031 of 2017 (Delay in filing reply)*, as stated above, placed on record.

In the light of the statement made by the counsel for Respondent No.1 and the reason stated in the Application, the delay in filing the reply is condoned. The IA No. 1031 of 2017 is allowed. Accordingly, the application stands disposed of.

The learned counsel, Ms. Swapna Seshadri, appearing for the Appellant, requested for three week's time to file rejoinder to the reply of Respondent No.1 in the matter.

The submissions made by learned counsel appearing for the Appellant, at supra, placed on record.

Learned counsel appearing for the Appellant is permitted to file her rejoinder submissions within three week's i.e on or before 05.01.2018, as requested, after serving copy to the learned counsel appearing for the opposite sides.

Re-list this matter for hearing on **24.01.2018**, as agreed by the learned counsel appearing for the parties.

### **Appeal No. 288 of 2015 & IA No.1032 of 2017**

#### **In the matter of:**

**Pragati Power Corporation Ltd.**

**... Appellant(s)**

**Versus.**

**Delhi Electricity Regulatory Commission & Ors.**

**... Respondent(s)**

Counsel for the Appellant (s)

:

Ms. Swapna Seshadri  
Ms. Parichita Choudhury

Counsel for the Respondent(s)

:

Mr. Dhananya Baijal  
Mr. Nikhil Nayyar for R.1

Mr. Rahul Kinra  
Mr. Ashutosh K. Srivastava for BRPL,  
BYPL & TPDDL

**ORDER**

In the IA No. 1032 of 2017 (Application for delay in filing reply), learned counsel appearing for Respondent No.1 has filed the reply on behalf of Delhi Electricity Regulatory Commission. In the reply submissions made by the counsel for Respondent No.1, sufficient cause shown for the delay in filing the reply.

The submissions, made by the learned counsel, Mr. Dhananjaya Baijal, appearing for the Respondent No.1 in the *IA No. 1032 of 2017 (Delay in filing reply)*, as stated above, placed on record.

In the light of the statement made by the counsel for Respondent No.1 and the reason stated in the Application, the delay in filing the reply is condoned. The IA No. 1032 of 2017 is allowed. Accordingly, the application stands disposed of.

Learned counsel appearing for the Appellant is permitted to file her rejoinder submissions within three week's i.e on or before 05.01.2018, as requested, after serving copy to the learned counsel appearing for the opposite sides.

Re-list this matter for hearing on **24.01.2018**, as agreed by the learned counsel appearing for the parties.

**(S.D. Dubey)**  
**Technical Member**

**(Justice N.K. Patil)**  
**Judicial Member**

*Pr/js*